

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 38/TT/2017**

**Subject** : Approval of transmission tariff from COD to 31.3.2019 for 10 Assets of ERSS IX Project in Eastern Region.

**Date of Hearing** : 20.9.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Bihar State Power (Holding) Company Limited Others.

**Parties present** : Shri Rakesh Prasad, PGCIL  
Shri S.K. Niranjana, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri R.B. Sharma, Advocate, BSP(H)CL

**Record of Proceedings**

Learned counsel for BSP(H)CL made the following submissions:-

- (i) There is cost over-run in case of five assets, namely, Assets -II, III, IV, VI and IX and the petitioner has attributed the same to the inflationary trend which is not justified by figures. The reasons cited in Form-5 for cost over-run are casual. No cost over-run may be allowed without justifiable reasons.
- (ii) TSA as mandated by Regulation 3 (63) of 2014 Tariff Regulations not filed by the petitioner.
- (iii) Initial Spares be allowed within the permissible ceiling limit as per Regulation 13 of 2014 Tariff Regulations.
- (iv) Time over-run involved in the present case varies from 8 months to 13 months for various Assets for which no justifications have been given need to be disallowed.



- (v) The replaced ICTs and reactors should be decapitalised as they are not actually used and tariff may not be allowed for the replaced assets.

2. In response, representative of the petitioner submitted that the Commission has already constituted a Committee to look into the spares ICTs, reactors, etc. and tariff may be allowed taking into consideration the report of the Committee. He further submitted that though there is time over-run, it has not resulted in increase in IDC and IEDC due to the delayed infusion of funds.

3. The Commission directed the petitioner to submit the following information, on affidavit by 15.10.2018 with an advance copy to the respondents:-

- (i) Revised form 12 for all the Assets.
- (ii) Legible PERT/CPM Chart for Assets-I, II, III, IV, V, VIII and X.

4. The Commission observed that no extension of time will be granted and directed the petitioner to comply with the above direction within the specified timeline and further stated that the information received after the specified time will not be taken on record.

5. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

